

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

7. IA(I.B.C)/2285(MB)2024
IN
C.P. (IB)/312(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **14.05.2024**

Name of the Party: LIC Housing Finance Ltd
VS
Shree Sainath Land &
Development (India) Private Limited

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Akshay Petkar, Ld. Counsel for the Applicant present through virtual mode. Mr. Kunal Kanungo, Ld. Counsel for the Resolution Professional/ Respondent present through virtual mode.

IA-2285/2024

2. Ld. Counsel for the RP seeks one-week time for filing reply. One week time is granted for filing and thereafter serves the copy of reply to the other side, at least two days in advance before the next date of hearing.
3. At the request of Counsel, the matter is adjourned to **19.06.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)